

(ग) कुशीनगर में इस समय और खुदाई करना जरूरी नहीं समझा गया है।

राजस्थान भारत सेवक समाज को अनुदान

१७३२. { श्री ५० ला० बाहूपाल :
श्री गणपति राम :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) गत १९६०-६१ और १९६१-६२ में राजस्थान भारत सेवक समाज को कितना आर्थिक अनुदान दिया गया;

(ख) यह अनुदान किन-किन मदों में खर्च किया गया; और

(ग) राजस्थान के प्रत्येक जिले में खर्च की गई धन राशि का विवरण क्या है ?

वित्त मंत्री (श्री मोरारजी देसाई) :

(क) से (ग). सूचना इकट्ठी की जा रही है और वह यथासमय सभा को दे दी जायेगी।

Coal Washeries

1733. { Shri S. C. Samanta:
Shri Subodh Hansda:
Shri B. K. Das:
Shri M. L. Dwivedi:
Shri P. K. Deo:

Will the Minister of Mines and Fuel be pleased to state:

(a) whether it is a fact that National Coal Development Corporation propose to set up two coal washeries for coking coal at Ramgarh and Sudamdih with foreign technical assistance;

(b) if so, whether the machineries required for the two washeries will be manufactured indigenously; and

(c) what percentage of indigenous machineries have been purchased or obtained so far?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) Yes.

(b) and (c). Government's policy is to make maximum utilisation of the indigenously available plant and equipment in setting up of washeries which have not already been tied up with any foreign credit. The washeries at Ramgarh and Sudamdih are in the planning stages and only after the project reports are finalised and approved, it will be possible to examine the extent to which the indigenously available plant and equipment can be made use of in setting up these washeries.

12 hrs.

PAPERS LAID ON THE TABLE

COAL MINES (CONSERVATION AND SAFETY) AMENDMENT RULES

The Minister of Mines and Fuel (Shri K. D. Malaviya): I beg to lay on the Table a copy of the Coal Mines (Conservation and Safety) Fifth Amendment Rules, 1962 published in Notification No. G.S.R. 1087 dated the 18th August, 1962, under sub-section (4) of section 17 of the Coal Mines (Conservation and Safety) Act, 1952. [Placed in Library. See No. LT-379/62].

NOTIFICATION UNDER SEA CUSTOMS AND CENTRAL EXCISES AND SALT ACT

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to lay on the Table a copy each of the following Notifications:

(i) G.S.R. No. 1063, dated the 11th August, 1962 under sub-section (4) of section 43B of the Sea Customs Act, 1878

(ii) The Central Excise (15th Amendment) Rules, 1962 published in Notification No G.S.R. 1067, dated the 11th August, 1962, under section 38 of the Central Excises and Salt Act, 1944.

- (iii) The Customs and Central Excise Duties Export Draw-back (General) Amendment Rules, 1962 published in Notification No. G.S.R. 1083 dated the 18th August, 1962, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-378/62].

The Banking Companies (Amendment) Bill, 1962.

The Sugarcane Control (Additional Powers) Bill, 1962.

Mr. Speaker: There was one difficulty experienced, and an objection was taken the other day that there was certain literature about some report that had been circulated in the old Parliament and the Members of the new Parliament could not get copies of that, and discussion of that became impossible because certain Members felt handicapped that they had not the copies with them. The same would be the case when this report on Scheduled Tribes and Scheduled Areas is taken up. Therefore, precautions should be taken to see that the Members are supplied copies, so that discussion might take place.

12:01 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 27th August, 1962, will consist of:

- (1) Consideration of any item of business carried over from today's Order Paper.
- (2) Consideration and passing of—
The Constitution (Thirteenth Amendment) Bill, 1962

The State of Nagaland Bill, 1962

- (3) Further consideration and passing of the Land Acquisition (Amendment) Bill, 1962.
- (4) Consideration of the Motion regarding constitution of a Committee on Public Undertakings.
- (5) Discussion on the Report of the Scheduled Areas and Scheduled Tribes Commission, laid on the Table of the House on the 20th November, 1961, on a motion to be moved by the Deputy Minister of Home Affairs.

- (6) Consideration and passing of—
The Reserve Bank of India (Amendment) Bill, 1962.

Shri Daji (Indore): I want to ask a point regarding the business. Yesterday you were pleased to ask the Minister to lay on the Table at an early date a report on the floods, but in the whole business for next week also it does not figure. Therefore, it is almost meaningless to discuss it.

Mr. Speaker: The hon. Minister of Irrigation and Power is consulting me this afternoon. As early as possible, I will see that that report is discussed.

Shri Satya Narayan Sinha: I think it will come on Monday or Tuesday as he has promised to do.

Shri S. M. Banerjee (Kanpur): When the statement is laid on the Table of the House on Monday or Tuesday, time should be found to have a discussion. Otherwise, it will be simply postponed.